

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 259 of 2016 &  
IA No. 540 of 2016**

**Dated: 20<sup>th</sup> October, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Fortune Five Hydel Project Pvt. Ltd. ...Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Basara Prabhu Patil  
Mr. Shailesh Madiyal  
Ms. Rachitha H.  
Mr. Chinmay Deshpande

Counsel for the Respondent(s) : Mr. Anand K.Ganesan  
Ms. Saloni Sacheti for R-1

**ORDER**

**Admit.** Issue notice. Mr. Anand K. Ganesan takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 05.01.2016. Dasti, in addition, is permitted.

List the matter on **05.01.2017**. In the meantime, learned counsel for the respondents may file reply on or before 18.11.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 05.12.2016 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**  
ts/kt

**(Justice Ranjana P. Desai)**  
**Chairperson**